
Sl. No. Name of Squatter

26. Jag Mohan
 27. Mangat Ram
 28. Ramesh Kr. s/o Amar Nath
 29. Chiranjit Bhutani
 30. Bishwanath Roy
 31. Lachhman Das
 32. Om Prakash
 33. Aziz Khan
 34. Devki Nandan
 35. Ram Kishan
 36. Lalit Kumar
 37. Dharam Vir Chopra
 38. Dharam Pal
 39. Chahal Singh
 40. Promod Kumar
 41. Rajesh Kumar
 42. Bisa Ram
 43. Tilak Raj
 44. Shiv Shankar
 45. Bal Kishan
 46. Lachhman Dass
 47. Nano Mian
 48. Mithoo Lal
 49. Kishore Kumar
 50. Narinder Lal Gupta
 51. Raju
 52. Hashim Khan
 53. Madan Lal
 54. P. N. Mishra
 55. Lalit Kumar
-

**Memorandum submitted by Jama Masjid
foot path Hawkers**

4325. SHRI RAMACHANDRA PIL-LAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a memorandum dated 12th December, 1991 addressed to Prime Minister and copy endorsed to Minister of Urban Development has been received from Jama Masjid Foot-path Hawkers United Committee, Delhi;

(b) whether the memorandum seeks rehabilitation of 333 Foot-Path Hawkers of Jama Masjid area, Delhi who were uprooted during 1975; and

(c) if so, what steps Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The dated 12th December, 1992 mentioned in the question is obviously wrong. Memorandum dated 12th February, 1992 has been received.

(b) Yes, Sir.

(c) The matter is under consideration of the Government.

Conversion of leasehold system to freehold

4326. SHRI V. NARAYANASAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Administration/D.D.A. issued a notification regarding conversion of lease hold plots and flats (including those allotted by D.D.A. into free-hold plots and flats;

(b) if so, what are the details of the same;

(c) whether this procedure of conversion would apply to multi-storeyed flats allotted by D.D.A.;

(d) if answer to part (c) above be in affirmative whether the allottee of each floor in a multi-storeyed flat has to apply